

PUNJAB VIDHAN SABHA SECRETARIAT
NOTIFICATION

The 26th December, 2022

No.1/CIO/PG/2022/55 In exercise of powers conferred by Rule 113 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker is pleased to make the following amendments to the Rules Regulating Admission of Representatives of the Newspapers and News Agencies to the Press Gallery of the Punjab Vidhan Sabha:-

Rules:

1. These Rules may be called The Rules Regulating Admission of Representatives of the Newspapers and News Agencies to the Press Gallery of the Punjab Vidhan Sabha (Amendment), 2022.
2. In Rule 3, the words "or at least 15 days before the commencement of the Budget Session, whichever is earlier" shall be deleted and "first week" shall be replaced with "first fortnight"
3. The following shall be added to rule 5 at the end "except study tour to other places in India"
4. In Rule 6 and 7 "Accreditation Cards" may be replaced with "Permanent Press Gallery Cards"
5. The following proviso shall be added to Rule 7:-

"Provided that only Web Channels and Satellite Channels approved by Ministry of Information and Broadcasting Government of India or Punjab Government" will be treated as "Electronic Media having Broadcasting Certificate, Licence to run channel or document of ITR". Doordarshan and All India Radio may be considered as electronic media.

"Provided that Representatives of Channels/ Web Channels approved by Ministry of Information and Broadcasting, Government of India or Government of Punjab may be considered for allotment of a permanent seat."

"Provided that Representatives of News Agencies, approved by Ministry of Information and Broadcasting Government of India, may be considered for allotment of permanent seat"

6. The following proviso shall be added to Rule 8:-

"Provided that any Correspondent/ Representative, who is not accredited but has worked as Accredited News Correspondent for the last five years may be considered for membership/allotment" of permanent seat.

"Provided that the total number of members of press gallery committee shall not exceed thirty.

7. In Rule 8 the word "Accreditation Cards" may be replaced with the words "Permanent Press Gallery Cards" and the words "news channel/web channels" may be replaced with the words "Electronic media". Further, after the words "Audit Bureau of Circulation (Certificate)" the words "Registrar of Newspapers of India" shall be added.

The following proviso shall be added to Rule 8:-

"Provided that the recommendation of 60% of the present members of Press Gallery Committee in the respective meeting shall be required for consideration or recommendation of request of allotment for permanent seat in Press Gallery".

In rule 3[8-A "TV New Channels/Web Channels" shall be replaced with "Electronic media".

In rule 8-C "news channels/web channels" shall be replaced with "Electronic media"

In rule 8, after words " News Agencies" the words " (approved by Government of India or Government of Punjab)" shall be added.

8. In Rule 9, the words " two passes" shall be replaced with the words "a pass".

Date: 26.12.2022
Chandigarh

SURINDER PAL
SECRETARY

Nq.01- C.I.O./PG/2022/ 206/2 Dated Chandigarh, the 26 December, 2022

Copy forwarded to all the Office Bearers & Members of the Press Gallery Committee for information.


JOINT SECRETARY.